

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 2**

**CP (IB) 169/Chd/Hry/2024**

**IN THE MATTER OF:-**

Agilion Energy Pvt. Ltd.

...Petitioner

Versus

IBBI

...Respondent

**Under Section: 59, IBC 2016**

**Order delivered on 01.07.2024**

**CORAM:**

**SH. L. N. GUPTA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner**

: Mr. Abhishek Anand, Advocate

**ORDER**

The present petition has been filed under Section 59 of the I&B Code for initiation of the voluntary liquidation.

Heard. Issue *Dasti* notice on the request of Id. counsel for the petitioner to the concerned Registrar of Companies as well as IBBI for 13.08.2024. The petitioner shall collect the notices from the Registry and send the same to the aforesaid authorities with copy of the petition.

Reports, after service, if any, be filed by aforesaid authorities within four weeks after receipt of notice with a copy in advance to the counsel opposite and response thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite. List on 13.08.2024.

Sd/-

**(L. N. GUPTA)  
MEMBER (TECHNICAL)**

Tanvi

Sd/-

**(HARNAM SINGH THAKUR)  
MEMBER (JUDICIAL)**